



**Government of Odisha**

**Health and Family Welfare Department**

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NOTIFICATION

No. HFW-ME-II-MISC-0123-2020 18418 // H&FW, dated- 07.08.2020

**Sub: Advisory for provisioning a Covid-19 Unit in Private Hospitals with 30 or more bed:**

In view of Covid -19 pandemic, large number of cases of different severities like mild symptomatic, very mild symptomatic, moderate and severe is detected. Government have taken effort to manage such cases and have created many Dedicated Covid Care Centers (DCCC), Dedicated Covid Health Center (DCHC) and Dedicated Covid Hospitals (DCH). How ever looking to the present scenario of positive case detection, the state will need more number of Dedicated Covid Health Center and Dedicated Covid Hospitals.

It is observed that the private hospitals are treating the non-Covid cases, but when they find such patients to be Covid-19 positive during the process of treatment they immediately request the Government machinery to shift the case to a Covid facility, setup by Government. It eventually caused a large surge of patients in such Covid facilities.

Hence in view of the above and in exercise of power conferred under Section 2 (1) of the Epidemic Diseases Act 1897 (Act No. 3 of 1897) Government after careful examination has pleased to formulate the following guidelines to be followed strictly forthwith by the Private Hospitals registered under Odisha Clinical Establishment (Control & Regulation) Act 1990 and the Amendments there under having 30 beds or more.

1. All asymptomatic or mild cases shall be sent to institutional quarantine / home isolation or any paid CCC run by the private hospital.
2. Interested private hospital shall designate minimum of 10% of all beds to be reserved for the Covid Patients with an option to convert the entire hospital as a COVID hospital. However, they have to register themselves before starting

covid treatment on following link:

<https://covid19regd.odisha.gov.in/ccc/cccregistration.aspx>

3. Such reserved beds must include appropriate numbers of ICU beds with ventilators dedicated for Covid patients. (At the rate of 10% of all available beds).
4. There must be a separate fever clinic and facility for isolation of suspected cases. When the suspected cases come out to be positive they shall be shifted to the Covid beds provided the patient wants to take the services of hospital on payment of fees.
5. Only those patients who want to pay on their own or covered under their own insurance shall be treated in the hospital. No reimbursement or payment of any kind towards treatment of such patient will be made by the Govt.
6. The hospital must provide all possible treatment as per the guidelines for management of Covid-19 patients issued by Ministry of Health, Government of India from time to time. As the Covid patients are usually with high anxiety level they must always be handled very gently and proper and regular counseling shall be done regarding the status of disease and the outcome of treatment.
7. Adequate no of the consumables like Oxygen, PPEs, Sanitizers, etc must be available .
8. The Infection Prevention & Control measures must be taken as per Govt. of India guidelines so that the infection never spreads to the other non-Covid patients.
9. The staff managing the Covid patients shall take utmost care and prevention so that they themselves do not contract the disease. They shall work for 14 days and shall go for quarantine for another 14 days after which they can again come back to patient duty.
10. All the tests must be done at the approved rate notified by Government.
11. Newer drug shall be rationally and judiciously prescribed and used.
12. Hospital shall charge reasonable fees from patient and refrain from collecting exorbitant fees, failing which strict action will be taken against the hospital. .
13. The discharge policy of the state shall be strictly followed. The patients or the dead body shall not be detained for nonpayment of fees.
14. The institution shall develop mechanism for collection of bill amount on a day to day basis so that a lump sum amount never remains pending.
15. Dead body disposal shall be done strictly as per the Government India / State Government guidelines.
16. All patients' data shall be uploaded in the designated portal or social media group in the appropriate format.
17. All guidelines related to Covid-19 issued by Government of India or State Government shall be followed scrupulously.
18. The hospital shall regularly share all information to the Govt. regarding availability of facility, patient information, line of treatment, availability of beds, price charged etc.



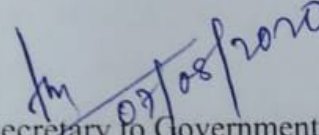
19. The hospital shall provide the COVID-19 test result to the patient.
20. The hospital shall allow one willing attendant of the patient to remain in the earmarked place in the hospital premise while ensuring prevention of cross infection.
21. The hospital shall create a help desk accessible physically and telephonically for counseling to relatives of patients and share information on status of health to attendant of the patient regularly.
22. Hospital shall put CCTV in the patient treatment area for management facilitation and screening of footage by appropriate authority as and when required.

By Orders of Governor,

  
07/08/2020  
Additional Chief Secretary to Govt.

Memo No- 18419/A dated 07.08.2020

Copy forwarded to the All Departments of Government / All Directors of Health and Family Welfare Department / All Collectors and DMs / All Dean & Principals of Medical Colleges and Hospitals / All CDM& PHOs for information and necessary action.

  
07/08/2020  
Deputy Secretary to Government.